

## BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

## PRINCIPAL BENCH, NEW DELHI

Original Application No. 447/2023

IN THE MATTER OF:

In re: News item published in the Times of India dated 02.07.2023 titled  
"02 workers Killed in factory blast in residential area"

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Through



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Standing Counsel MCD

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NEW DELHI

DATED: 05.01.2024

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**PRINCIPAL BENCH, NEW DELHI**

Original Application No. 447/2023

**IN THE MATTER OF:**

In re: News item published in the Times of India dated 02.07.2023 titled  
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**NDOH: 08.01.2024**

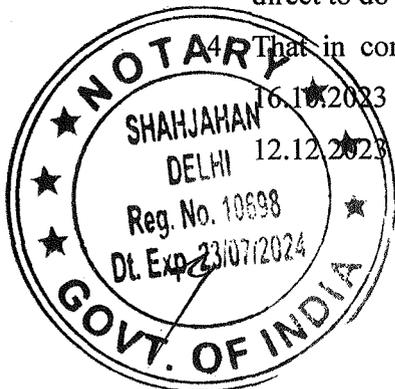
**STATUS REPORT BY WAY OF AFFIDAVIT ON BEHALF OF  
RESPONDENT MUNICIPAL CORPORATION OF DELHI WITH  
RESPECT TO ORDER DATED 16.10.2023**

Affidavit of Sh. Arun Kumar, aged 41 years, Assistant Commissioner, Shahdara North Zone, MCD, on behalf of Respondent/MCD.

I the above named deponent do hereby solemnly affirm and declare here as under:-

1. That I am presently working as Assistant Commissioner, Shahdara North Zone, MCD and am fully conversant with the facts of the case on the basis of the record maintained and made available in this regard and as such am competent to depose and swear the present affidavit on behalf of Respondent MCD.
2. That the instant report/affidavit is being filed pursuant to order dated 16.10.2023 of this Hon'ble Tribunal.
3. That at the outset the answering Respondent/MCD craves leave of this Hon'ble Tribunal to file the present short status report in response to the present OA with the liberty to file further detailed reply/affidavit if need arises or the Hon'ble Tribunal direct to do so.

That in compliance of Hon'ble NGT matter OA No. 447/2023 and order dated 16.10.2023 an inspection was carried out by the concerned Licensing Inspector on 12.12.2023 at Kh.No. 267, Gali No. 3/22, near Metro Pillar no. 5, village Gokalpuri



Delhi-110094 which falls under non-confirming area and the property was found sealed after the incident by the Delhi Police.

- 5. In compliance of order of Hon'ble Supreme Court dated 07.05.2004 in WPC No. 4677/1985 titled as "MC Mehta Vs. Union of India and others" action against industrial units running in residential/non conforming areas in Delhi are regularly taken by MCD. In addition Joint survey by MCD along with other agencies i.e. DPCC, SDM, Delhi Police, BSES etc are also being carried out regularly and action against illegal units found running in non confirming area are being taken as per provision of DMC Act.
- 6. Recently action has been taken by MCD along with the joint team of DPCC, SDM Karawal Nagar, BSES and Delhi Police during 2023 and 06 illegal factories running in non-confirming area of Gokalpuri village have been sealed.
- 7. That the said premises was vacant till May 2023 as per report of the concerned Licensing Inspector of the area who used to visit the area regularly and no activity of any industrial/factory nature was found running in the area.

Submitted please.

*[Signature]*  
Deponent

Asstt. Commissioner  
Shahdara (North) Zone  
Municipal Corporation of Delhi

Verification:

05 JAN 2024

Verified at Delhi on this 05<sup>th</sup> Day of January 2024, that the contents of the above affidavit are true and correct to my knowledge derived from the official record maintained by the MCD and I believe the same to be true and correct.

*[Signature]*  
Asstt. Commissioner  
Shahdara (North) Zone  
Municipal Corporation of Delhi

*[Signature]*  
I identified the deponent who has signed/put in my presence.

05 JAN 2024



CERTIFIED THAT THE DEPONENT  
Shri/Smt. *[Signature]*  
S/o W/o *[Signature]*  
Identified by Shri. *[Signature]*  
has solemnly affirmed before me at Delhi  
on *[Signature]*  
that the contents of the affidavit which  
have been read & explained to me are  
true and correct to this & knowledge  
Notary Public *[Signature]*

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